

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 605  
IB-471/ND/2022  
IA/4274/2022

**IN THE MATTER OF:**  
**State Bank of India**

...PETITIONER

**Vs.**

**Mr. Prashant Goyal**

...RESPONDENT

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 24.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the RP/Applicant**  
**For the Respondent/PG**

:Adv. J. Tarun Kumar  
:Mr. Milan Negi, Mr. Nikhil Kr. Jha, Adv.

**ORDER**

**IA/4274/2022**

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Personal Guarantor is present and submitted that they have filed their response, however, the same is still not reflected on the e-portal. It was the same position on the last date of hearing i.e. 03.07.2024. Ld. Counsel for the Personal Guarantor may once again approach the Registry and cure the defects so that the same is reflected on the e-portal. List the matter on **09.09.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**